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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 153/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018**

Name of the Company: Asset Reconstruction Company (India) Ltd.
V/s.
Shivam Water Treaters Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Urvesh R Gor	Advocate	Respondent	Urvesh
2.	NATASHA SUTARIA	ADV.	PETITIONER	Natasha
	FOR			
	INDIA LAW			
	THROUGH			
	NIKITHA MENON	ADV.		Nikitha

ORDER

Learned Advocate Ms. Natasha Sutaria i/b India Law LLP present for Financial Creditor/Petitioner. Learned Advocate Mr. Urvesh Gor i/b Learned Advocate Mr. Vishwas Shah present for Respondent.

Learned Counsels appearing for both sides represented that interim order granted earlier continued till 15.01.2018.

List the matter on 01.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 12th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL